

Central Administrative Tribunal
Principal Bench

O.A. No. 2850 of 1999

New Delhi, dated this the 6th January, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri N.K. Yadav, UDC,
Office of XEN,
Flyover Division No.1,
Masjid Moth,
New Delhi. Applicant

(By Advocate: Shri R.N. Singh)

Versus

1. Union of India
through Director General of Works,
C.P.W.D.,
New Delhi.

2. Chief Engineer, PWD (GDD),
M.S.O. Building,
New Delhi.

3. Director, Infrastructure
and Planning PWD (G.O.D)
M.S.O. Building, Respondents
New Delhi.

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant imputes Disciplinary Authority's
order dated 14.12.98 (Annexure A-1).

2. We have heard applicant's counsel Shri Singh
who states that applicant's appeal dated 29.1.99
(Annexure A-XVI) still remains undisposed of by
Respondents.

3. If so we dispose of this O.A. with a
direction to Respondents to dispose of the aforesaid
appeal dated 29.1.99 by a detailed, speaking and
reasoned order in accordance with rules and
instructions within three months from the date of

(3)

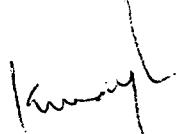
receipt of a copy of this order.

4. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law if so advised.

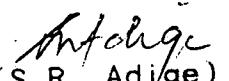
5. The O.A. stands disposed of accordingly.

No costs.

6. Let a copy of the O.A. be annexed along with this order.


(Kuldip Singh)

Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/